

ITEM NO.4

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7605/2021

(Arising out of impugned final judgment and order dated 23-06-2021 in CRLA No. 7507/2018 passed by the High Court Of Judicature At Allahabad)

PIYUSH KUMAR VERMA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 128125/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 128127/2021 - EXEMPTION FROM FILING O.T.

Date : 20-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of
the impugned judgment and official translation are
allowed.

An adjournment letter has been circulated by
learned counsel for the State seeking deferment by
two weeks.

We have put to learned counsel for the State if
there are any aggravating circumstances in the case

of the appellant as the appellant is stated to have undergone already 12 years of actual custody.

Learned counsel for the State submits that he will obtain instructions.

List after four weeks.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)